HCC No. 52/2023

HIGH COURT OF KARNATAKA, BENGALURU-1 DATED: 22nd FEBRUARY 2024

CORRIGENDUM/ADDENDUM

Sub: Procurement of 2300 nos.. of Managed Print service through outsource basis on OPEX model to the High Court of Karnataka, Bengaluru, Benches at Dharwad and Kalaburagi and Courts of the District Judiciary in the State -reg.

Ref: Tender Notification no. HCK/2023-24/SE0012.

Corrigendum and Addendum for request for proposal for Managed Print Solution (MPS) as a service to the High Court of Karnataka, Principal Bench, Bengaluru, Benches at Dharwad and Kalaburagi and Courts of the District Judiciary in the State of Karnataka. Corrigendum and Addendum is enclosed as **Flag "A"**.

Sd/-

(N.G.DINESH)
REGISTRAR (COMPUTERS)
and
TENDER INVITING AND ACCEPTING
AUTHORITY
HIGH COURT OF KARNATAKA,
BENGALURU.

Flag-A

Corrigendum and Addendum for Request for Proposal for Managed Print Solution(MPS) as a Service to the High Court of Karnataka, Principal Bench, Benches at Dharwad & Kalaburagi and Courts of the District Judiciary in the State of Karnataka

P Sl.No.	Parameters	Specification	Specification/Corrigendum shall be read as
1	Functions	Print, Copy, Scan, (Fax & Wireless Optional)	No Change
3	Print speed	30 to 35ppm or More (Black (A4/Letter, Normal)	35 to 40ppm or More (Black A4/Letter, Normal)
4	First page out	Black (A4/Letter): 5.9 sec or less	Black (A4/Letter): 6.5 sec or less
5	Print technology	Laser Technology	Bidder need to be specify *
6	Print resolution	Black(Best): 1200 x 1200 dpi; Black (normal): 600 x 600 dpi or more	Black (normal): 600 x 600 dpi or more
7	Standard print languages	PCL 6, HP PCL 5c, HP Postscript level 3 emulation, PDF (v 1.5 or more)	PCL 5, PCL 6, Postscript level 3 or more, UFRII
8	Printer Management	Support Managed Printing Administration through central server/other mechanism to asses No of Copy & Scan (Count of Copier & Scanner);System- wise/printer wise reporting etc.	Equivalent or better mechanism to asses No of Copy & Scan (Count of Copier & Scanner);System- wise/printer wise reporting etc. are considered
15	Max. number of copies	500 Copies	Max. No. of Copies/Print per Day: 500
17	Copier settings	Two-sided copying; scalability; image adjustments (darkness, contrast, background cleanup, sharpness); Content orientation; collation; booklet; job build; job Storage; watermark; book mode scans; erase edges; automatically detect color/mono;	Two-sided copying; scalability; image adjustments (darkness, contrast, background cleanup, sharpness); Content orientation; collation; booklet; job build; job Storage; watermark; book mode scans; erase edges; automatically detect color/mono while scanning;
18	Standard connectivity	1 Hi-Speed USB 2.0 or Higher Device; 1 Gigabit Ethernet 10/100/1000TX network;	No Change
19	Network capabilities	Standard (built-in Gigabit 10/100/1000TX Ethernet)	No Change
21	Supported network protocols	IPv4/IPv6, DHCPv6, ICMPv6; Telnet,SNMPv1/v2c/v3, HTTP, HTTPS, FTP, TFTP, Port 9100	IPv4/IPv6, DHCPv6, ICMPv6; Telnet,SNMPv1/v2c/v3, HTTP, HTTPS, FTP, TFTP, Port 9100 or Equivalent or better standard protocols

22	Duty Cycle (monthly)	70000 Or more	15000 Or more
23	Life of MFD	5 years or 1,00,000 copies/prints whichever earlier occurs that printer needs to be replaced with new device (same Configuration or Higher) by the successful bidder	5 years or 1,80,000 copies/prints whichever earlier occurs that printer needs to be replaced with new device (same Configuration or Higher) by the successful bidder
27	Power Utility Compliance	Comply with ENERGY STAR - TEC (Typical Electricity Consumption) ratings in their class	Energy Star Certificate/BIS(in case BIS furnishing, OEM shall declare energy efficiency)
Note:	ALL THE ABOVE SPECIF The High Court of Karnatal time of Bid evaluation.		
RFP Doc	RFP Clause 4(c). WARRANTY	4c) SELLER has to furnish Performance Bank Guarantee (PBG) in the format approved by the High Court of Karnataka for the amount equivalent to 5% of the project cost to be in force till expiry of warranty period + 3 months. The seller has agreed to extend technical support. In case of breach of agreement, the High Court of Karnataka is at liberty to forefeet the Performance Bank Guaranty (PBG).	4c) SELLER has to furnish Performance Bank Guarantee (PBG) in the format approved by the High Court of Karnataka for the amount equivalent to 3% of the project cost to be in force till expiry of warranty period + 3 months. The seller has agreed to extend technical support. In case of breach of agreement, the High Court of Karnataka is at liberty to forefeet the Performance Bank Guaranty (PBG).
RFP Doc	RFP Clause 4: SCOPE OF WORK : On Site Support (1 & 2)	 Vendor has to provide an On-Site Engineer (OSE) in each district at no extra cost to manage the Printer fleet during office hours (10:00 am to 6:00 pm) Monday to Saturday. Support engineer would attend the call on site same business day; for calls registered between 10:00 AM to 4:00 PM Monday to Saturday. The calls should be resolved within a maximum lag of 4 hours in District HQ & next day in Talukas locations. 	No Change

	RFP Clause 4: SCOPE OF WORK : Expected Functions and Features(2 & 6):	 The MFDs should be managed centrally using a central management system (server/system software) within the KSWAN/NIC network with no content flow outside the firewall. Vendor should do preventive maintenance at regular intervals and at least once in every three months during the contractual period, preferably one in each quarter. The devices should be cleaned with appropriate cleaning agents and also by blower/vacuum cleaner. 	No Change
RFP Doc	RFP Clause- 4. SCOPE OF WORK-Terms & Conditions (6)	6. No charges would be paid for Scanning and Copying documents using the devices.	6. No charges would be paid for Scanning of documents using the devices.
RFP Doc	RFP Clause- 4. SCOPE OF WORK-Terms & Conditions (10)	10. All devices supplied should be of the same brand, preferably of the same make and model for efficient management of the devices.	10. All devices supplied preferably of the same brand, preferably of the same make and model for efficient management of the devices. However, if OEM product is end of support/sale, alternate / equivalent models are allowed during the project
RFP Doc	RFP Clause- 4. SCOPE OF WORK-Terms & Conditions (11)	11. At least one spare new device of similar configuration should be kept on- site for using as replacement devices.	At least one spare new device of similar configuration should be kept on-site in those courts where number of devices required are more than 10
RFP Doc	RFP Clause- 4. SCOPE OF WORK- Supply of Consumables (2)	2. The vendor shall be responsible for inventory management of all consumable supplies (Original Toner/Cartridge) including end-user replacement components for the devices.	Suitable secure space will be provided in each Court Complex for keeping printer consumables
RFP Doc	RFP Clause 5(4)	4. Bidder should have experience of executing Minimum Single order of 10 Cr. Or more for Printer and Toner supply or MPS project or Two similar service projects with minimum order value of Rs.5 Cr. in the last 05 years of enterprise-class MFDs	The bidder should have executed supply of Printer and Toner or MPS project or similar service projects value worth Rs 10.0 Crores, in a single or multiple projects during the last 5 years.

RFP	RFP Clause 5. BIDDER'S MINIMUM ELIGIBILITY CRITERIA (5.5)	The bidder should have a minimum turnover of Rs. 20Crs. The bidder should have positive net worth in the last three years including the year ending 31 March 2023 Supporting the fact the bidder should furnish: a) Audited annual reports last 3 years; b) CA certificate indicating Networth,/Net Profit and Turnover details for last 3 years as per the Proforma given in Annexure-I	The Bidder should have an annual turnover of a minimum average of 10 Crores in the last three financial years 2020-21, 2021-2022, and 2022-2023. Supporting the fact the bidder should furnish: a) Audited annual reports last 3 years; b) CA certificate indicating Networth,/Net Profit and Turnover details for last 3 years as per the Proforma given in Annexure-I
RFP Doc	RFP Clause-6 BID FORMAT-vi. Billing method	vi. Billing method: The successful bidder shall raise quarterly invoice for payment through each unit/establishment of Court or through centralised billing as the case may be tobe decided by the High Court of Karnataka in the due course. Payment will be made every quarterly on per page basis (i.e., monthly rental plus per page click rate).	No Change
IREP	RFP Clause-7 Service Level Agreement-Exit Management Scope	In case the High Court of Karnataka decides to terminate the contract for its own reason and convenience, then the High Court of Karnataka will give it in writing 3 months notice to vendor and the High Court of Karnataka will not be liable to pay the total balance fixed charges for the remaining contract period.	No Change
	RFP ANNEXURE–A: Distribution Matrix	ANNEXURE—A:Distribution Matrix for Managed Print Solution(MPS) as a Service shall be issued to the Successful bidder along with Purchase Order	Total quantity of 2300 devices need to be supply across the State all the District and Taluka Courts. The all other details shall be issued to the Successful bidder along with Purchase Order
	RFP ANNEXURE-L: PBG	ANNEXURE-L: PERFORMANCE GUARANTEE (PBG Draft)	It is only Draft/Template document. Subject to final approval by the High Court of Karnataka
	RFP ANNEXURE-M: SLA	ANNEXURE-M: Service Level Agreement (SLA)-(Draft)	It is only Draft/Template document. Subject to final approval by the High Court of Karnataka